

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**M.A No. 344/2019 in
O.A No. 3937/2018**

Reserved on : 17.07.2019

Pronounced on : 19.07.2019

Hon'ble Ms. Aradhana Johri, Member (A)

Sh. Puran Prakash & Ors.Applicants

(By Advocate : Mr. R. K. Shukla for Ms. Bhawna Massey)

Versus

Union of India & Ors.Respondents

(By Advocate : Dr. Chaudhary Shamsuddin Khan)

ORDER

Learned counsel for applicants has filed M.A 344/2019 praying that the respondents be directed to produce voluminous reports/books/documents.

2. Heard Mr. R. K. Shukla for Ms. Bhawna Massey, learned counsel for applicants and Dr. Chaudhary Shamsuddin Khan, learned counsel for respondents.

3. The applicants have asserted that respondents have not checked properly before placing charges against him and imposing penalty, therefore, the said documents should be produced before the Court.

4. The respondents have opposed this stating that all documents relied upon in the inquiry were given to the applicants and the documents which are now requested are not necessary at this stage. Further, they have stated that these documents are extremely voluminous and will delay the proceedings.

5. After extensive arguments, learned counsel for applicants state that he is not pressing this M.A. Therefore, this M.A is dismissed as not pressed.

(Aradhana Johri)
Member (A)

/Mbt/